

IN THE HIGH COURT OF JHARKHAND, RANCHI

Cr.M.P. No. 389 of 2021

Badal Raj

..... Petitioner

-- Versus --

State of Jharkhand

..... Opposite Party

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner :- Mr. Deepak Kumar, Advocate

For the State :- APP

5/09.09.2021

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Counter affidavit has been filed on behalf of the respondent State.

Let this matter be placed on 23.09.2021.

Interim order dated 23.06.2021 is extended till the next date.

(Sanjay Kumar Dwivedi, J)

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